

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 295/2022

In the matter of:

S. R. Sangar

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH: 24.01.2023

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Filed by

Delhi Pollution Control Committee

Dated: 17th January, 2023

Place: Delhi

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

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Original Application No. 295/2022

In the matter of:

S. R. Sangar

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**RESPOSE ON BEHALF OF DELHI POLLUTON CONTROL
COMMITTEE (RESPONDENT NUMBER-2) IN COMPLAINCE TO
THE ORDER DATED 31.10.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

Affidavit of P.S. Pankaj, presently working as Senior Environmental Engineer, Delhi Pollution Control Committee, 5th floor, ISBT Building, Kashmere Gate, New Delhi 110006 in compliance to the order dated 15.09.2022.

1. I the above-named deponent do hereby solemnly affirm and declare that I am an authorized officer of the Delhi Pollution Control Committee and competent to swear the present affidavit on the basis of official records.
2. That, this matter was taken up by the Hon`ble Tribunal on 05.05.2022 and directed to constitute a Joint Committee comprising of CGWA, DPCC, Commissioner, EDMC, Director Horticulture, Government of NCT of Delhi and Deputy Commissioner, East Delhi. The joint Committee is required to inspect the parks in question situated within 5 kilometers of 2 established STPs.

3. That in compliance with the order dated 05.05.2022, DPCC being Nodal officer of the joint Committee filed an action taken report on 11.07.2022, which is available on the records of this Hon`ble Tribunal.
4. That, this Hon'ble Tribunal vide order dated 31.10.2022 pleased to direct the presence of the concerned officer of DJB, MCD, Director- Horticulture (GNCTD) and DM (Shahdara). DPCC was directed to file Reply.
5. That, subsequent to above mentioned order, DPCC has issued a reminder letter dated 14.12.2022 to DJB, with the request to provide treated water in all the parks to maintain greenery and provide a detailed compliance report within 15 days. Copy of the letter dated 14.12.2022 is enclosed herewith as ANNEXURE-R-2/1.
6. That DPCC has also issued a letter dated 14.12.2022 to DM(Shahdara), with the request to take necessary action as per recommendation of Joint Committee and provide a detailed compliance report within 15 days. Copy of the letter dated 14.12.2022 is enclosed herewith as ANNEXURE-R-2/2.
7. That DJB has submitted a reply on 27.12.2022 with respect to letter of DPCC dated 14.12.2022. In the letter, it was mentioned that:

- (a) DJB is not the owner of any of park, out of 13 parks which were inspected by the joint Team.
- (b) As per the policy of the Delhi Jal Board, DJB can provide treated water on following conditions as under:-
“The existing rate of Rs. 7/KL shall continue to be applicable for supply of treated effluent to all the agencies/ consumers who lift the treated effluent from the filling points of Delhi Jal Board at its STPs or from already laid DJB infrastructure”

DJB also provided copy of the letter addressed to Deputy Director, Horticulture (EDMC) for engaging tankers to collect treated effluent from any of the Sewage Treatment Plants situated at Kondli or Yamuna Vihar as per the policy of Delhi Jal Board mentioned above.

Copies of the letter dated 27.12.2022 submitted by DJB are enclosed herewith as ANNEXURE-R-2/3 (Colly).

8. That the Chief Secretary, Delhi has taken a meeting on 04.10.2022 to monitor/ review the progress in respect of Action Points / various Projects related to control of pollution in river Yamuna in Delhi in compliance to the orders of Hon'ble National Green Tribunal in OA No. 673/2018 entitled as : "News Item Published in The Hindu' Authored by Shri. Jacob Koshy Titled "More river stretches are now critically polluted: CPCB". On the issue of use of treated waste water, following is mentioned:

"7. Utilization of Treated Wastewater It was informed by DJB that 90 MGD of treated STP water is being used in Horticulture, in various parks in Delhi including Millennium Park in I.P Estate, Japanese Garden in Rohini & various parks in NDMC area, DTC Depots and PPCL. 70 MGD is proposed to be used as raw water at Palla after tertiary treatment (Cost of the Project is Rs. 1100 Crores) at Coronation Pillar STP (BOD < 03 mg/l) and for this project Govt. of India has already given approval. The project is based on Hybrid Annuity Model and cost sharing is 60% by Central Govt. and 40% by Delhi Govt.

CEO, DJB opined that there should be ban on use of ground water/ fresh water in construction activities to promote use of treated STP water. It was also informed that in Central Vista Project, treated STP water has been used. NDMC has asked for additional water from DJB and the matter is under process.

Chief Secretary suggested that Revenue Deptt. should permit extraction of ground water from the areas having high water table for augmentation of the water supply in Delhi. Divisional Commissioner informed that Revenue Deptt. has already sent a report in this regard to the Environment Deptt. for their comments.

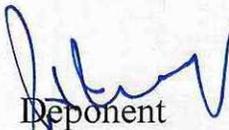
After detailed deliberations, following directions were given by Chief Secretary:

- (i) DJB will maximise the use of treated STP water including use in Golf Course and supply good quality treated STP water for use in construction projects.*
- (ii) UD Deptt. to call a separate meeting with Departments / Agencies involved in construction activities for promoting use of treated STP water in construction projects in Delhi.*

Copy of the Minutes of meeting dated 04.10.2022 is enclosed herewith as Annexure R-2/4.

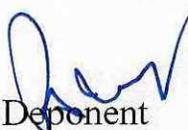
9. That in view of the above, suitable direction may be issued to Commissioner MCD, Director Horticulture and Delhi Jal Board to take necessary action for use of treated waste water from near by Sewage Treatment Plants.

Prayed accordingly,

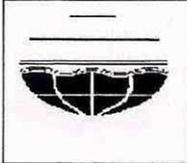

Deponent

Verification

Verified at New Delhi on this 17th day of January, 2023 that the contents of the above affidavit are true and correct to my knowledge and noting false has been stated therein and no material has been concealed there from.


Deponent

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
(GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

5

F. No. DPCC/CMC-I/OA-528/2022/1826

Dated: 14/12/22

To,

Annexure- R-2/1

**The Additional Chief Engineer,
Delhi Jal Board,
E-Block, Preet Vihar,
Delhi-110092**

Subject: Reminder regarding Submission of action taken report w.r.t NGT matter OA No. 295/2022 titled as "S.R Sangar vs. GNCTD"

Sir,

In continuation of earlier letter dated 20.06.2022 you were requested to provide treated water in all the parks to maintain greenery. The parks which have been found in poor conditions may be taken up on priority.

In this regard, a reply was received from your department dated 23.06.2022 where you directed your officials to carry out the needful but no detailed compliance report was received from your department.

Case was taken up by Hon'ble NGT on 30.10.2022 and it was directed to file reply/ response w.r.t Directions issued to you by DPCC vide letter dated 20.06.2022

Now therefore, you are once again requested to provide a detailed compliance report in this regard within 15 days to DPCC from issuance of this letter, so that ATR can be filed timely before NGT.

Regards.

Your's faithfully,


R.S Pankaj
In-charge, CMC-I

By Speed Post

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 visit us at : http://dpcc.delhigovt.nic.in</p>	(6)
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F. No. DPCC/CMC-I/OA-528/2022/1825

Dated: 14/12/22

To,

Annexure-R-2/2

**The District magistrate (Shahdara),
Nand Nagri, Opposite Gagan Cinema,
Delhi-110093**

Subject: Reminder regarding Submission of action taken report w.r.t NGT matter OA No. 295/2022 titled as "S.R Sangar vs. GNCTD"

Sir,

In continuation of earlier letter dated 20.06.2022 you were requested to take necessary action as per the recommendation of Joint Committee.

In this regard, no reply was received from your department. Case was again taken up by Hon'ble NGT on 30.10.2022 and it was directed to file reply/ response w.r.t Directions issued to you by DPCC vide letter dated 20.06.2022

Now therefore, you are once again requested to provide a detailed compliance report in this regard within 15 days to DPCC from issuance of this letter, so that ATR can be filed timely before NGT.

Regards.

Your's faithfully,



P.S Pankaj
In-charge, CMC-I



आज़ादी का
Annexure-2-2/3 (Coll) अमृत महोत्सव

DELHI JAL BOARD: DELHI SARKAR
OFFICE OF THE EXECUTIVE ENGINEER (WB)-II
JHANDEWALAN: KAROL BAGH: NEW DELHI- 110005
Mail Id: treatedeffluent.djb@gmail.com

No. DJB/ ACE(P)-08/2022-23/509

In-Charge, CMC-01
DPCC, 5th floor,
ISBT building,
Kashmere Gate, Delhi-06

Dated: 27.12.2022

Delhi Pollution Control Committee
Dairy No. 126544
30 DEC 2022
CMC-1
Sign. of Receiving Officer

Sub: Original application no. 295/2022, S.R Sangar versus Govt. of NCT of Delhi, first hearing held on 05.05.2022 in Hon'ble NGT.

Please refer letter no. DPCC/CMC-01/OA-528/2022/1826 dated 14.12.2022 on the above cited subject, in the matter it is to inform that Delhi Jal Board is not owning any of the parks out of the 13 parks jointly surveyed by a committee constituted by Hon'ble Court. As shown in the joint inspection report all the parks were found in good/satisfactory conditions except three parks where it was told to make arrangements for supply of water. In the matter it is brought to your notice that the Delhi Jal Board as per its policy can provide treated effluent to any of the agencies including EDMC/EDMC horticulture Department for the purpose as given below.

"The existing rate of Rs.7/KL shall continue to be applicable for supply of treated effluent to all the agencies/consumers who lift the treated effluent from the filling points of Delhi Jal Board at its STPs or from already laid DJB infrastructure".

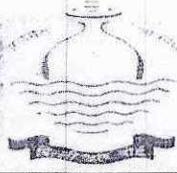
However, Shri S.R.Sangar, the applicant was contacted by the area Engineers of DJB to agree to take treated effluent for horticulture purposes in such parks but vide his mail dated 21.07.2022 the same was not agreed by the applicant as enclosed herewith. Further, a letter has also been sent vide letter DJB/ ACE(P)-08/2022-23/500 dated 27.12.2022 to Shri Narpat Singh, Deputy director Horticulture, EDMC for engaging tankers to supply treated effluent from any of the Sewage Treatment Plants as per the policy of Delhi Jal Board mentioned above. This is submitted for your information.

This be kindly treated an urgent.

Encl: 04 Pages

(M.C. RAW) 
Additional Chief Engineer (P)-08

27.12.22



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आजादी का
अमृत महोत्सव

DELHI JAL BOARD: DELHI SARKAR
OFFICE OF THE EXECUTIVE ENGINEER (WB)-II
JHANDEWALAN: KAROL BAGH: NEW DELHI- 110005
Mail Id: treatedeffluent.djb@gmail.com

No. DJB/ ACE(P)-08/2022-23/ 500

Dated: 27.12.2022

Deputy Director (Horticulture)
419, Udhog Sadan, EDMC
Patparganj, Delhi-92

Sub: Original application no. 295/2022, S.R Sangar versus Govt. of NCT of Delhi, first hearing held on 05.05.2022 in Hon'ble NGT.

This is regarding Sealing of Borewells in 13 parks, where in a joint committee comprising of official of DPCC, CGWA, EDMC, DJB and DM/DC Shahdra was constituted by Hon'ble NGT to report about the condition of the parks. During inspection on 02.06.2022 all the 13 parks were inspected, wherein all the parks were found in good/satisfactory conditions except 03 parks which were in poor condition as shown in the enclosed report. You were also one of the members for joint inspection constituted by the Hon'ble Court. As mentioned in the report there is a direction of the committee to make arrangement for supply of water for maintaining greenery in such parks.

In view of the above you are here by informed to lift Treated Effluent from any of the plants situated at Kondli or Yamuna Vihar engaging required no. of tankers, as per the policy of the Delhi Jal Board-

"The existing rate of Rs.7/KL shall continue to be applicable for supply of treated effluent to all the agencies/consumers who lift the treated effluent from the filling points of Delhi Jal Board at its STPs or from already laid DJB infrastructure".

This be kindly treated an urgent.

(M. C. RAM)
Additional Chief Engineer (P)-08

27.12.22

RESTORATION OF BOREWELL & DEVELOPMENT OF NEIGHBOURHOOD PARKS IN COOPERATIVE SOCIETIES

messages

Federation of IP Extension Housing Societies <federationhousingsocieties@gmail.com>

Thu, Jul 21, 2022 at 9:00 AM

cc: mohua@nic.in, rg.ngt@nic.in, admn.ngt@nic.in, delhichildrightscommission@gmail.com, dcpcr@hotmail.com, seclg@nic.in, sisodia_delhi@gov.in, memberdjb@gmail.com, commissioner@mcd.nic.in, vcdda@dda.org.in, ceez@dda.org.in, jagdish.kumar@gov.in, dcshahdsouth@gmail.com, dcfnorthdelhi86@gmail.com, sdmvivekvihar@gmail.com, eewb2djb@gmail.com

This is further to Federation mail of 5th March 2022 on the subject mentioned above.

We understand that the issues raised by the Federation in the E-mail of 5th March 2022 have been considered by the DJB. As brought by the Federation, the 13 Neighbourhood Parks of Cooperative House Building Societies from where borewells have been removed are at a distance of more than 7 Km from the STPs in Kondle and Yamuna Vihar, Delhi. There is now a DJB proposal for construction of small STPs in the Parks connecting with society sewer lines.

This suggestion of DJB has been discussed with the Members of the Federation is not favoured. As stated, this Federation comprises 4 Cooperative Housing Societies (list attached). These Societies belong to the Central, State Government and PSU Officers. The development of Plots and the land earmarked for 13 NHPs, 14 Educational Institutions, 6 Local Shopping Centers and 13 Community Shopping Centers was developed by Societies as per the conditions laid down in Ministry of Urban Development letter of 27th June 1970 (copy enclosed). Set Back-cum-Demarcation Plan were approved by the DDA on payment of peripheral and arboriculture charges and more than 50% of land other than the plots reverted back to the Government. These NHPs and other facilities are inbuilt provisions for welfare measures with clean and green environments in the area for the residents especially the retired Super Senior Citizens. You will appreciate that AQ in Anand Vihar area is always very high throughout year. The construction of STPs will not only aggravate this situation but will spread bad smell in the area.

You will, therefore, be grateful if the matter is reconsidered. The construction of STPs is not a solution for maintenance of Parks in this area. The BOREWELLS removed from Parks be restored. We further add that due to non maintenance of Parks during last more than three years because of shortage of manpower, lack of proper infrastructure trees remained neglected and Parks especially Kiran Vihar Park is now a forest FOREST LAND. The Deputy Director (Hort) Shahdara South be requested for removal/pruning of Trees which do not allow development of Parks and have haphazardly grown. It is also suggested that the Trees in Societies which are falling on electric lines and affects the Street Lights and CCTVs be immediately removed. This was also requested to the Deputy Commissioner Shahdara South at a recent meeting in Hargobind Enclave on 20th July 2022.

S.R.SANGAR
Secretary General

Federation of IP Extension Housing Societies <federationhousingsocieties@gmail.com>

Thu, Jul 21, 2022 at 9:00 AM

cc: commissioner@mcd.nic.in, memberdjb@gmail.com, dcshahdsouth@gmail.com, dcfnorthdelhi86@gmail.com, dmshahdara2014@gmail.com, vcdda@dda.org.in, gopalrai.delhi@gov.in, dcpcr@hotmail.com, cmdelhi@nic.in, admn.ngt@nic.in, seclg@nic.in, eewb2djb@gmail.com, pgms.delhi@gov.in

----- Forwarded message -----

From: Federation of IP Extension Housing Societies <federationhousingsocieties@gmail.com>

Date: Thu, Jul 21, 2022 at 7:08 PM

Subject: Fwd: RESTORATION OF BOREWELL & DEVELOPMENT OF NEIGHBOURHOOD PARKS IN COOPERATIVE SOCIETIES

To: <kunal.arora.9881@gmail.com>

[Quoted text hidden]

4 attachments

-  FEDERATION ADDRESS I.pdf
382K
-  FEDERATION ADDRESS II.pdf
359K
-  GOVERNMENT ORDERS 1970 I.pdf
289K
-  GOVERNMENT ORDERS 1970 II.pdf
275K

Minutes of the 6th Meeting of Chief Secretary, Delhi, held at 3:00 PM on 04.10.2022 in his Conference Room at Delhi Secretariat to monitor/ review the progress in respect of Action Points / various Projects related to control of pollution in river Yamuna in Delhi in compliance to the orders of Hon'ble National Green Tribunal in OA No. 673/2018 in the matter of: News Item Published in The Hindu' Authored by Shri. Jacob Koshy Titled "More river stretches are now critically polluted: CPCB".

Attendance Sheet of the Participants is at Annexure-"A".

The meeting was attended by Officers from various Organizations including CEO, DJB & Member (Drainage), DJB, MD, DSIIDC & Commissioner, Industries, Pr. Secy (Env), Divisional Commissioner, Revenue Department, Addl. Commissioner, MCD, Chief Engineers of Irrigation and Flood Control Department, Engineer in Chief PWD, Special Secretary UD Deptt., Member Secretary, DPCC, Delhi Development Authority, DCB, Environment Deptt., DPCC and other Departments.

Chief Secretary welcomed the participants and asked the HODs of the departments to brief about the progress in respect of Action Points / Projects related to control of Pollution in river Yamuna.

Member Secretary, DPCC, informed that in compliance to the orders of Hon'ble NGT, Monthly Progress Reports of Delhi are being sent to Ministry of Jal Shakti & CPCB regularly.

Following are the deliberations and decisions taken in the meeting:

1. Augmentation & Upgradation/ Rehabilitation of Sewage Treatment Facilities:

It was informed by DJB that estimated sewage generation in Delhi is 768 MGD, installed treatment capacity of operational STPs is 632 MGD & current utilization of operational STPs is 580 MGD. It was also informed by CEO, DJB that upgradation/ rehabilitation of all the STPs for BOD:TSS 10:10 mg/l will be completed by December, 2023. Total sewage treatment capacity after augmentation & upgradation / rehabilitation will be 925 MGD by December, 2023.

Regarding 27 Decentralized STPs at various locations in Delhi it was informed that land has been allotted in respect of 16 DSTPs and in case of 7 DSTPs. land issue is yet to be resolved by Revenue Deptt. Regarding 14 DSTPs in Najafgarh Drainage Zone it was informed that land has been allotted in case of 12 DSTPs and tenders have been invited. Land for remaining two DSTPs is yet to be allotted.

After detailed deliberations, following directions were given by Chief Secretary:

(i) DJB will provide Project wise PERT Chart (indicating monthwise target) in respect of each project alongwith timelines and concerned official accountable for execution & completion of the project. Targets and timelines mentioned in the PERT Chart shall be reviewed and there should not be more than 7.5% deviation from the targeted progress. CEO, DJB shall issue an order in this regard after showing the same to the Chief Secretary.

(Action by : Delhi Jal Board)

(ii) Divisional Commissioner shall direct the concerned District Magistrates to take urgent necessary action to resolve the issue of land allotment for DSTPs.

(Action by : Revenue Department)

2. Tapping and Treatment of Sewage in Drains:

Member Secretary, DPCC informed that BOD in Yamuna at various locations where DPCC is taking samples on monthly basis has increased in 2021 & 2022. Chief Secretary inquired from DJB about the reasons for increase in BOD in river Yamuna despite upgradation of some of the old STPs and construction of new STP at Coronation Pillar for achieving BOD:TSS 10:10 mg/l. Member Drainage (DJB) informed that waste water discharged from Haryana (about 105 MGD) and Uttar Pradesh (about 50 MGD) are also coming to river Yamuna through their drains causing increase of pollution in river.

It was also informed that out of 18 major drains out falling into river Yamuna 11 are tapped, 2 are partially tapped (Delhi Gate Drain & Sen Nursing Home Drain), 2 (Najafgarh & Shahadra) are covered under ISP and in case of remaining 3 untapped drains (Barapullah, Qudsia Bagh & Maharani Bagh) Flow is proposed to be diverted to Coronation Pillar in case of Qudsia Bagh Drain and to Okhla STP in case of Barapullah & Maharani Bagh drains .

Chief Engineers of I&FCD informed that Barapullah drain pertains to MCD. It was also informed that Najafgarh & Shahadra Drains are big drains having huge flow and therefore In-situ bio-remediation/ phyto remediation is not possible. I&FCD has experimented by providing floating wetlands in Najafgarh drain in this summer season. However, results are not convincing and floating wetlands were removed before the onset of monsoon season.

Addl. Commissioner, MCD informed that there is a pilot project proposed for Bio-remediation in Barapullah drain. Chief Secretary opined that MCD may take a view regarding transfer of this drain to I&FCD for bio-remediation of the drain.

Engineer-In-Chief, PWD informed that Treatment Facility of 2.5 MLD capacity is being constructed at Chattarpur and 2 Treatment Facilities of 0.75 MLD capacity each are proposed to be constructed near Chattrasal Stadium & at Majlis Park.

After detailed deliberations, following directions were given by Chief Secretary:

(i) DJB will prepare an Action Plan for tapping and treatment of remaining untapped drains.

(Action by : Delhi Jal Board)

(ii) I&FCD to explore the possibility of treatment of the waste water of Najafgarh Drain by identifying suitable land at the upstream of drain or near the outfall into river Yamuna (by creating a barrage) for primary treatment / Bio-remediation/ Phyto-remediation. Similar action can also be explored in case of Shahadra Drain.

(Action by : I&FCD)

3. Sewerage Network in unauthorised colonies

It was informed by DJB that out of total 1799 Unauthorised Colonies, Sewer line laid and notified in 725 Unauthorised Colonies, Work of sewer network is in progress in 572 Unauthorised Colonies (timeline for completion is Dec, 2023), NOC is awaited / O Zone in 161 Unauthorised Colonies (80 are in O-zone) and in case of 341 Colonies sewerage network is to be laid along with Decentralized STPs. Out of 341 colonies 26 are untraceable. It was also informed that in case of these 341 colonies required land is not available for providing DSTPs.

After detailed deliberations, following directions were given by Chief Secretary:

(i) UD Deptt will provide the locations of 26 untraceable colonies to DJB.

(ii) UD Deptt to coordinate and call a meeting with DDA, Forest Deptt., GSDL & DJB to sort out various issues related to identification of location of the colonies and issues related to colonies in O Zone / Forest land.

(Action by : UD Deptt./ DJB/ DDA/ Forest Deptt/ GSDL)

4. Sewerage Network in JJ Clusters

It was informed by DJB that out of total 630 JJ Clusters, 540 have been connected to DJB sewerage system. In case of 42 JJ Clusters work will be completed by Oct, 2022. In case of remaining 48 JJ clusters no sewerage system is available nearby therefore it is not feasible to connect these clusters to sewerage system. Member Drainage, DJB informed that he will explore the feasibility of installation of JOHKASOU (a pre-fabricated DSTP for households) in such JJ Clusters having no sewerage system.

After detailed deliberations, following directions were given by Chief Secretary:

(i) DJB will provide details of 48 JJ Clusters (including No. of Households, Quantity of sewage generated etc.) where sewerage system is not available and explore the possibility of providing JOHKASOU (DSTPs) in such colonies.

(Action by : Delhi Jal Board)

5. Faecal Sludge (Septage) Management

It was informed that about 3-4 Crore litres of septage is collected and treated by DBJ each month. 284 Vendors/ Tankers have been authorized by DJB for transportation of the septage. List of these vehicles have also been published by DJB in newspapers on 24.08.2022, available on the website of DJB and also sent to Delhi Police. It was also informed by DJB that tender has been floated on 27.09.2022 for Centralized Monitoring System and retendering is under process for procuring 300 vehicles with tankers having GPS (150 Pairs of vehicles with tankers).

After detailed deliberations, following directions were given by Chief Secretary:

(i) DJB will provide district wise list of authorised vendors/ tankers to Revenue department for strict enforcement of "Delhi Water Board Septage Management Regulations, 2018" notified by UD Deptt., GNCTD on 12.11.2018, by the District Magistrates.

(ii) DJB will provide district wise list of unauthorised colonies and JJ Clusters where sewerage system is not available to Revenue Deptt. for enforcement of above mentioned septage regulation by concerned DMs.

(Action by : Delhi Jal Board & Revenue Deptt.)

6. Minimum Environmental Flow (E-flow)

Minimum Environmental Flow for the dilution of the polluted water in river Yamuna in Delhi is required to meet the desired water quality levels in river Yamuna for bathing purpose i.e. BOD < 3 mg/l & DO > 5 mg/l.

To assess the minimum required environmental flow of river Yamuna for stretch between Hathini Kund to Okhla, a comprehensive study was assigned by NMCG to National Institute of Hydrology (NIH), Roorkee on 24.12.2018. Final Draft Report has been submitted by NIH to NMCG. E-flow of 23 cumecs in the lean season has been recommended in the NIH study. Ministry of Jal Shakti (MoJS) is to take necessary action for maintaining the E-flow as recommended in the said Report of NIH.

MoJS / NMCG has observed that the water sharing agreement of 1994 among the riparian states of Uttarakhand, HP, UP, Haryana, Rajasthan and NCT Delhi is due for revision only in 2025 unless any of the states so demand implying that no revision of water sharing will be possible to achieve the E-flow in river Yamuna.

Chief Secretary expressed his views that it is very difficult to get additional water from Haryana for maintaining Minimum Environmental Flow in river Yamuna. CEO, DJB informed that after construction

of Renuka Dam, Delhi is expected to receive 180 MGD of additional water. It was also informed by him that DJB is conducting a study regarding distribution losses and the study is expected to be completed within 3 months time.

After detailed deliberations, Chief Secretary directed DJB to study & minimize the water losses during water supply and maximize the use of treated STP water in various non-potable uses. DJB will also explore the possibility of installation of smart meters on turn key basis and pilot project may be started in commercial connections. DJB to explore augmentation of water on supply side & initiate dialogue with UP, HP & Haryana.

(Action by : Delhi Jal Board)

7. Utilization of Treated Wastewater

It was informed by DJB that 90 MGD of treated STP water is being used in Horticulture, in various parks in Delhi including Millennium Park in I.P Estate, Japanese Garden in Rohini & various parks in NDMC area, DTC Depots and PPCL. 70 MGD is proposed to be used as raw water at Palla after tertiary treatment (Cost of the Project is Rs. 1100 Crores) at Coronation Pillar STP (BOD ≤ 03 mg/l) and for this project Govt. of India has already given approval. The project is based on Hybrid Annuity Model and cost sharing is 60% by Central Govt. and 40% by Delhi Govt.

CEO, DJB opined that there should be ban on use of ground water/ fresh water in construction activities to promote use of treated STP water. It was also informed that in Central Vista Project, treated STP water has been used. NDMC has asked for additional water from DJB and the matter is under process.

Chief Secretary suggested that Revenue Deptt. should permit extraction of ground water from the areas having high water table for augmentation of the water supply in Delhi. Divisional Commissioner informed that Revenue Deptt. has already sent a report in this regard to the Environment Deptt. for their comments.

After detailed deliberations, following directions were given by Chief Secretary:

- (i) DJB will maximise the use of treated STP water including use in Golf Course and supply good quality treated STP water for use in construction projects.

(Action by : Delhi Jal Board)

- (ii) UD Deptt. to call a separate meeting with Departments / Agencies involved in construction activities for promoting use of treated STP water in construction projects in Delhi.

(Action by : UD Deptt.)

- (iii) DJB to share Action Plan of laying separate pipelines for treated water for Bulk uses like DDA Parks, CPWD Parks, NDMC Parks, MCD Parks, Institutions etc.

(Action by : Delhi Jal Board)

8. Upgradation of CETPs

There are 13 Common Effluent Treatment Plants (CETPs) in Delhi out of which 11 are being operated by the CETP Societies and rest 2 at Narela & Bawana are being operated and maintained by the Concessionaire on behalf of DSIIDC. Since these CETPs are more than 15 years old require upgradation to meet the more stringent norms (BOD:TSS 10:10 mg/l). NEERI has carried out Overall Performance Evaluation of all the 13 CETPs. Draft Reports on "Status, Gap Analysis, and Suggestions for Improvement and Up gradation" in respect of all the 13 CETPs have been prepared and submitted by NEERI to DSIIDC.

Commissioner of Industries informed that in principle approval of Hon'ble Lt. Governor has been received for handing over the CETPs to DJB. As mandated by CETP Act, 2000, Notice has been issued by Industries Deptt. to the 11 CETP Societies on 29.09.202 giving them 15 days time to submit their reply.

Foam/ Froth in river Yamuna

It was informed by the Member Secretary, DPCC that Foam/ Froth formation occurs mainly at the down side of the Okhla Barrage during the months of October / November. The main reason for Foam/ Froth formation is presence of Surfactants / Detergents in the water of Yamuna. UP Irrigation Deptt. closes the Agra Canal for its cleaning during October / November and most of the gates of Okhla Barrage are opened to divert the water of Agra Canal causing turbulence at downstream of the Okhla Barrage. This results in excessive Foam / Froth formation. Since Chhatha Pooja also falls during this period October / November, excessive Foam / Froth formation at the downside of Okhla Barrage attracts media attention. In the past UP Irrigation Deptt. was requested to reschedule the cleaning of Agra Canal and opening of gates of Okhla Barrage to avoid turbulence downside of the Okhla Barrage.

It was also informed that Dhobi Ghats on the banks of river Yamuna also discharge waste water containing Surfactants / Detergents and DDA has been directed by DPCC for removal of such Dhobi Ghats from the bank of river Yamuna.

Member Drainage, DJB informed that he is pursuing the matter with UP Irrigation Deptt. for rescheduling the cleaning of Agra Canal and opening gates of Okhla Barrage to avoid excessive Foam/ Froth formation downside of Okhla Barrage during Chhatha Pooja.

After detailed deliberations, following directions were given by Chief Secretary:

- (i) DDA to ensure removal of Dhobi Ghats from the banks of river Yamuna. (Action by : DDA)**
- (ii) MCD to provide list of all the Dhobi Ghats alongwith their locations in Delhi within 15 days. (Action by : MCD)**
- (iii) DJB and I&FCD to pursue the matter with UP Irrigation Deptt. for rescheduling the cleaning of Agra Canal and opening gates of Okhla Barrage. (Action by : DJB & I&FCD)**

10. NGT Case OA No. 562/2022 in the matter of "Ishika Vs. Govt. of NCT of Delhi"

It was informed by Member Secretary, DPCC that vide order dated 30.08.2022 Hon'ble NGT has passed detailed order and given directions including following regarding control of pollution in river Yamuna:

"5.The present application depicts grim situation calling for further intervention of this Tribunal. The Chief Secretary of Delhi is required to ascertain latest factual position and give his report by email within two months with explanation why coercive and penal measures be not taken in terms of fixing accountability for such blatant failure of the authorities in protecting the water quality of river Yamuna,"

6.This shows utter lack of adequate action and monitoring by higher authorities. Delhi, Haryana and UP have to review the situation at higher levels and take remedial action. They may place factual status on progress made in the last one year, whether the higher authorities are satisfied with the same, if not, further plan of action with timelines and fixing accountability, extent of sewage and trade effluents being still discharged. Based on these reports the Tribunal may have to fix accountability of concerned authorities and financial liability for compensation for damage to the environment.

Next Date of Hearing in the said matter is 04.11.2022

Chief Secretary directed that all the concerned departments will provide the updated data/ information and factual status on progress made in the last one year in respect of their projects/ action points to DPCC urgently by 19.10.2022.

(Action by : DJB, DDA, DSIIDC, MCD, I&FCD, Industries Deptt., Revenue Deptt., etc)

Meeting ended with a vote of thanks to the Chair.

15

Annexure - "A"

ATTENDANCE SHEET

Subject : 6th Meeting of Chief Secretary, Govt. of NCT of Delhi to monitor / review the progress in respect of Action Points / various Projects related to control of pollution in river Yamuna in Delhi w.r.t orders of Hon'ble National Green Tribunal in OA No. 673/2018 in the matter of: News Item Published in 'The Hindu' Authored by Shri. Jacob Koshy Titled "More river stretches are now critically polluted: CPCB".

Date : 04.10.2022

Time : 03 : 00 PM

Venue : Conference Room of Chief Secretary, 5th Floor, Delhi Secretariat

S. No.	Name of Officer	Designation and Organization	Mobile No.	Email	Signature
1.	K.R. Meena	DIV. COM	8800504851		10/10/22
2	P. Krishnamurthy	CEO, DJB			[Signature]
3	Ajay Gupta	Member (DD) DJB			[Signature]
4.	Shilpa Shinde	Addl. Commr. MED			[Signature]
5	K. S. Meena	SS-UD	9212034395		[Signature]
6.	ANIL KUMAR	CE-2, I&FC	9958889507		[Signature]
7	Mukul Kumar	CE-II I&FC	9958430057		[Signature]
8.	SHIV KUMAR	EECD-XIV (I&FC)	9958890114	ifccdxiv@gmail.com	[Signature]
9.	K.C. MEENA	CE (SDW) DJB	9650281363		[Signature]
10	ANIL K. SINGH	Asst. Secy. C&T	9999257333	sofph.anilkv@nic.in	[Signature]
11.	Jayachandru	MS, DPCC			[Signature]
12.	ANANT KUMAR	E in C PWD	9911178856		[Signature]
	Ram Lal Gupta	DDA			[Signature]

ATTENDANCE SHEET

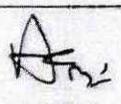
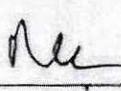
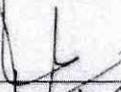
(16)

Subject : 6th Meeting of Chief Secretary, Govt. of NCT of Delhi to monitor / review the progress in respect of Action Points / various Projects related to control of pollution in river Yamuna in Delhi w.r.t orders of Hon'ble National Green Tribunal in OA No. 673/2018 in the matter of: News Item Published in 'The Hindu' Authored by Shri. Jacob Koshy Titled "More river stretches are now critically polluted: CPCB".

Date : 04.10.2022

Time : 03 : 00 PM

Venue : Conference Room of Chief Secretary, 5th Floor, Delhi Secretariat

S. No.	Name of Officer	Designation and Organization	Mobile No.	Email	Signature
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